

1. / 18.3.98. None for the applicant.

On the request made on behalf of Shri Lalit Kishore, the Addl. Standing Counsel for the respondents, the case is adjourned to 13.4.98 for admission.

for L.R.K.
/CBS/

(L.R.K. Prasad)

Member (A)

2. / 13.4.98. On the request made on behalf of Shri Lalit Kishore, the case is adjourned to 8.5.98 for admission, with the consent of the applicant.

for L.R.K.
/CBS/

(L.R.K. Prasad)

Member (A)

3. / 8.5.98. On the request made on behalf of Shri A.B. Ojha, the learned counsel for the applicant, the case is adjourned to be taken up on 24.7.98 for admission.

for L.R.K.
/CBS/

(L.R.K. Prasad)

Member (A)

V.N.M.
(V.N. Mehrotra)

Vice-chairman

4. / 24.7.98. Shri A.K. Ojha, the counsel for the applicant.

The learned counsel for the applicant states that the applicant has died on 13.7.98. He further states that an application for substitution shall be moved for bringing legal representative on record.

2. List this OA on 7.10.98 for direction.

for L.R.K.
/CBS/

(L.R.K. Prasad)

Member (A)

V.N.
(V.N. Mehrotra)

Vice-chairman

5/07.10.98 None for the parties.

List on 18.12.1998 for direction.

LJ
(Lakshman Jha)
Member (J)

EP
(L.R.K.Prasad)
Member (A)

6/18.12.98 List on 29.01.1999 for direction.

SKJ

LJ
(Lakshman Jha)
Member (J)

EP
(L.R.K.Prasad)
Member (A)

7./ 29.1.99. None for the A parties. List it on 5.4.99
for direction.

/CBS/

LJ
(LAKSHMAN JHA)
MEMBER (J)

8/05.04.99 Shri A.K.Oha, counsel for the applicant.
None for the respondents.

55 Let it be listed again on 19.04.1999

for hearing on M.A. No.199/98.

SKJ

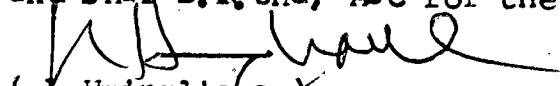
SN
(S.Narayan)
Vice-Chairman

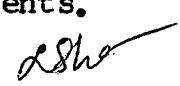
Constituted under
Order No. 227/99 dated
in M.A. No. 199/98

9/22.7.1999

List it for hearing on 1.9.1999 with the name of Shri A.B.Ojha, counsel for the applicant and Shri D.K.Jha, ASC for the respondents.

MPS.


(L. Hmingliana)
Member (A)


(Lakshman Jha)
Member (J)

10/01.09.99

For want of time, the hearing is adjourned to 21.10.1999.

SKJ

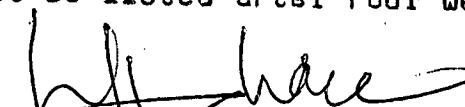

(L. Hmingliana)
Member (A)


(S. Narayan)
Vice-Chairman

11/ 21.10.99

On the request made on behalf of the applicant, let it be listed after four weeks on 22.11.99 for hearing.

/CBS/


(L. HMINGLIANA)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

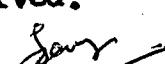
12/22.11.99 Shri A.B.Ojha, counsel for the applicant.

Shri D.K.Jha, ASC for the respondents.

Heard the learned counsel for the parties.

Argument concluded. Order reserved.

SKJ


(S. Narayan)
Vice-Chairman

13/11.01.2000 Order pronounced as per separate sheets.


(S. Narayan)
Vice-Chairman